

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 7048 of 2026

Shashidhar : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated July 15, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated August 03, 2026, responded to the application filed by the appellant. The appellant filed an appeal dated August 17, 2026 (Reg. No. SEBIH/A/E/26/00314). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application, sought the following information:

“This refers to the recruitment of Officers Grade A (Assistant Manager) 2025. Kindly arrange to provide me the following information pertaining to General Stream.

- 1. Category Merit List - Roll No. Wise of all candidates appeared in Interview pertaining to Unreserved category.*
- 2. If Separate list is maintained for PWD - Unreserved, Category Merit List - Roll No. Wise of all candidates appeared in Interview pertaining to Unreserved - PWD category.*
- 3. Category Merit List - Roll No. Wise of all candidates appeared in Interview pertaining to OBC(NCL) category.*
- 4. Number of finally selected candidates appeared for Medical Examination - Category Wise.”*

3. **Reply of the Respondent** – The respondent, in response to query nos. 1, 2, 3 & 4 in the application, informed that the information sought is not maintained in the desired format.

Notwithstanding the aforesaid, the respondent informed that the relevant information pertaining to Merit List Rank has been published on SEBI website wherein the candidates, by using their login credentials, can know their Merit List Rank.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. On consideration, I note that the respondent has informed that the information sought is not maintained by SEBI in the manner/format as specified. I note that the CPIO is expected to provide information that is available and existing in the records. In this context, I note that similar response/submission provided by the respondent was accepted by the Hon'ble Central Information Commission in the matter of the *Prateek Tewari v. CPIO, SEBI* (Order dated January 19, 2023) and it was observed that *"In respect to point no. 13 the information sought cannot be directed to be disclosed as the same was sought in a particular format and the CPIO submitted that the same is not available in that format."*. In view of these observations, I do not find any deficiency in the response.
6. Notwithstanding the aforesaid, the respondent informed that the relevant information pertaining to Merit List Rank has been published on SEBI website. Further, the appellant may note that the marks secured by 135 selected candidates along with their category is published on the SEBI website. The link and path for accessing the same is given hereunder:

<https://www.sebi.gov.in/sebiweb/other/careerdetail.jsp?careerId=443>

Path: Home> About>> Careers>> Miscellaneous

7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: September 11, 2026

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA